

15.00 Hrs.

श्री वीरेन्द्र पाटिल : जो रिक्लूटिंग एजेंट्स पैसा वसूल करके गरीब लोगों को नौकरी नहीं दिलाते हैं ऐसे केसिस अगर हमारे नोटिस में लाए जाएं तो हम पुलिस को लिखेंगे । बहुत से ऐसे केसेज के बारे में हम ने पुलिस को लिखा भी है । चीटिंग में उनके खिलाफ कार्रवाई हो सकती है, कोर्ट में कार्रवाई चल सकती है और उनको सजा भी हो सकती है ।

श्री गिरधारी लाल व्यास : जिन ट्रेवलिंग एजेंट्स से जिन लोगों ने एक एक आदमी से हजार रुपया लिया परमिट दिलवाने के नाम पर लेकिन नहीं दिलवाया और इस तरह से करोड़ों रुपया वसूल किया, उनके खिलाफ क्या कार्रवाई कर रहे हैं ।

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
I have to make a submission. The Bill
has almost been seen through by the hon
Members. I request that the discussion on
this Bill be resumed soon after the Private
Members' Business is over and we pass
the Bill to-day. It will not take more than
half an hour.

MR. DEPUTY SPEAKER : Hon.
Members, the Parliamentary Affairs
Minister wants that as the Bill has come
to the stage of clause by clause Considera-
tion and he wants that the Bill should be
sent to the Rajya Sabha, the Bill be taken
up and passed to-day itself after the Private
Members' Business and the Half-an-Hour
discussion....

SHRI H. N. BAHUGUNA (Garhwal) :
The Minister is very right.

MR. DEPUTY SPEAKER ; Therefore,
if the House agrees, we will sit after the
Half-an-hour discussion and complete the
Bill.

SHRI N. K. SHEJWALKAR (Gwalior):
No other business, I suppose. Only this
Bill we will complete after the Half-an-hour
discussion.

SHRI BUTA SINGH : Yes, yes, only
this business.

MR DEPUTY SPEAKER : Only this
Bill will be taken up and completed.

15.03 Hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
Sixty-Second Report

SHRI AJITSINH DABHI : (Kaira) :
I beg to move :

"That this House do agree with the
Sixty-second Report of the Committee
on Private Members' Bills and
Resolutions presented to the House on
the 10th August, 1983."

MR DEPUTY SPEAKER : The
question is.

"That this House do agree with
the Sixty-second Report of the
Committee on Private Members' Bills
and Resolutions presented to the House
on the 10th August, 1983."

The motion was adopted.

PROHIBITION ON CHILDRENS'
EMPLOYMENT BILL

SHRI K. LAKKAPPA (Tumkur) : I beg
to move for leave to introduce a Bill to
provide for prohibition on employment of
children.

MR. DEPUTY SPEAKER : The
question is :

"That leave be granted to introduce
a Bill to provide for prohibition on
employment of children."

The motion was adopted.

SHRI K. LAKKAPPA : I introduce
the Bill.

15.04 Hrs.

RESERVATIONS OF POSTS FOR
WOMEN IN GOVERNMENT
SERVICES BILL*

SHRIMATI GEETA MUKHERJEE
(Panskura) ; I beg to move for leave to

introduce a Bill to provide for reservation for women in posts or appointments in services under the control of the Central Government.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to move for leave to introduce a Bill to provide for reservation for women in posts or appointments in services under the control of the Central Government.”

The motion was adopted.

SHRIMATI GEETA MUKHERJEE
I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Harish Rawat — not here.

Shri Chitta Basu.

15.06 Hrs.

CONSTITUTION (AMENDMENT)
BILL*

Amendment of Seventh Schedule

— SHRI CHITTA BASU (Basirhat) :
I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

Constitution of article 324, etc.

SHRI H.N. BAHUGUNA (Garhwal) :
Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI H.N. BAHUGUNA : Sir, I introduce the Bill.

15.07 Hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 98, etc)

MR. DEPUTY SPEAKER : Mr. A.U. Azmi.

DR. A.U. AZMI (Jaunpur) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

DR. A.U. AZMI : Sir, I introduce the Bill.

PROMOTION OF A CASTELESS
AND RELIGIONLESS SOCIETY
BILL—Contd.

MR. DEPUTY SPEAKER : Now, we take up further consideration of the following motion moved by Shrimati Vidya Chennupati on 6th May, 1983, namely :—

“That the Bill to provide for the promotion of a casteless and religionless society in India, be taken into consideration”.

Shri R.L.P. Verma was on his legs, You can continue. You only get the chance. I think you are now tired to-day.

श्री रीतलाल प्रसाद वर्मा (कोडरमा) :
उपाध्यक्ष महोदय, आज सारे देश में राष्ट्रीय एकता के सामने खड़ा हो गया है। ऐसी परिस्थिति में हमारी माननीय सदस्या श्रीमती विद्या चेन्नूपति जो एक जाति-रहित, धर्म-रहित